

of Entry, required under the law, for clearance of any imported goods. On the 19th March, 1985, "Peoples' Relief Committee" filed clearance documents for two consignments of 134 packages, and these were allowed clearance on the same day. No documents for clearance of remaining consignments have yet been filed.

Ban on Bringing T.V. Sets by Tourists

776. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) whether nearly 1000 television sets are brought to India by tourists every day from different ports and airports under baggage rules;

(b) whether it will not effect the indigenous T.V. manufacturers; and

(c) whether Government propose to ban bringing of T.V. sets into the country by tourists under baggage rules or withdraw the concession given under baggage rules?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No, Sir.

(b) Having regard to the relief already given to the indigenous television manufacturers, by way of reduction in Customs and Excise duties on components, the import of televisions as part of passenger's baggage, at the rates of duty applicable to baggage, is not likely to adversely affect the indigenous industry.

(c) No, Sir.

Absorption of Displaced Persons in Visakhapatnam Steel Plant

777. SHRI S.M. BHATTAM: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether Government are committed to the policy of providing employment at the rate of one person per family of the displaced persons in Visakhapatnam Steel Plant area;

(b) if so, the total number of such displaced persons under Visakhapatnam Steel Plant in the first and second phase put

together and the number of persons out of them who have been provided jobs so far;

(c) the year-wise and category-wise absorption of all such displaced persons;

(d) whether the Visakhapatnam Steel Plant Authorities have expressed inability to absorb and provide jobs for more than five thousand persons; and

(e) if so, the manner in which Government propose to provide jobs to the remaining displaced persons?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) It is the policy of the Government of India to consider for employment in the steel plants one able-bodied persons from each family displaced on account of acquisition of land for the construction of the steel plant.

(b) Total number of households shifted so far is 4964. Approximately another 4600 households are yet to be shifted. So far 1275 displaced persons have been employed on the regular rolls of the Visakhapatnam Steel Plant. As on 28.2.1985, 4404 displaced persons are employed with the contractors engaged on the construction of the steel project.

(c) The yearwise absorption of displaced persons on the regular rolls of VSP is as follows:—

Till December	1982	—	541
	1983	—	583
	1984	—	150
	1985	—	1 (Till 28.2.1985)

			1275

Out of the above 1275 displaced persons, 511 are absorbed in Group 'C' posts i.e. skilled and semiskilled and 764 in Group 'D' posts i.e. unskilled.

(d) and (e). The scope of total employment in a potential steel plant like V.S.P. planned to adopt most modern sophisticated technologies is very limited. Further, its requirements would be mainly for highly skilled and experienced personnel. The project authorities have been giving preferences to displaced persons in matters of employ-